

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-22(PB)/2018

IN THE MATTER OF:

Daimler Financial Services Pvt. Ltd. Applicant/petitioner

Vs.

Value Infracon India Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 09.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Applicant/petitioner :

For the Respondent :

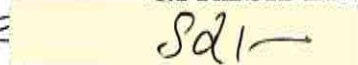
ORDER

Even on the second call, no one has put in appearance in support of the petition.

In the interest of justice, hearing is deferred to 18th January, 2018.


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(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT


(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

09.01.2018
V.Sethi